IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT– II)

Item No. 305
85(ND)2016
New IA-241/2024

IN THE MATTER OF:
Subhash Chander Manocha & Ors. ... Applicant/Petitioner

Versus

Galaxy Footwear Pvt. Ltd. ... Respondent

Under Section: 397/398 Comp. Act.

Order delivered on 09.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. SUBRATA KUMAR DASH**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant : None
For the Respondent : Adv Sharad Rajwanshi and Ankita Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-241/2024: There is no appearance on behalf of the Applicant, despite repeated calls.

In the interest of justice, the hearing is deferred to 19.07.2024.

Sd/- **Sd/-**
(SUBRATA KUMAR DASH) **(ASHOK KUMAR BHARDWAJ)**
MEMBER (T) **MEMBER (J)**

UPASANA